

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16

CA 133/2024 In CP/160(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **06.05.2024**

NAME OF THE PARTIES: **SERVICOMATIC SERVICES PRIVATE**
LIMITED

Section 66(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

CA No. 133/2024 –

1. Mr. Siddharth Ranade, Advocate a/w Adv. Kaazvin Kapadia, Advocate i/b Trilegal appeared for the Applicant.
2. Learned Counsel for the applicant informs that the words “Assets Reconstruction” has already been deleted from the name of the Companies, accordingly para 16 already stands complied with.
3. In view thereof, we clarify that directions contained in para 16 of the order Petitioner Company is not required to comply with again.
4. In view of aforesaid clarification, **CA No. 133/2024** is **disposed of**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna